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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CO.PET. 95/2012

S.E INVESTMENTS LIMITED Through:

..... Petitioner

versus

T.S LOGISTICS PVT LTD Respondent Through: Mr. Sudhir Makkar, Sr. Adv. with Ms. Meenakshi Singh, Adv. for Mr.S.K. Gulati, Ex-Director CORAM:

HON'BLE MR. JUSTICE SUDERSHAN KUMAR MISRA <u>O R D E R</u> 12.08.2016

CO. APPL. NO. 2967/2016 & 2957/2015

Co. Appl. No. 2967/2016 has been moved by Mr. S.K. Gulati, Ex-Director of the respondent company, praying for leave to withdraw an earlier application filed by him being Co. Appl. No. 2957/2015. Apparently, Co. Appl. No. 2957/2015 was moved by the applicant praying that IDBI Bank, Videocon Towers, Jhandewalan, New Delhi, be impleaded as a party in these proceedings. Notice in this application had been issued to IDBI Bank on 17.11.2015 and the matter is still pending.

Counsel for the applicant states that he has concluded an out of court settlement with IDBI Bank in proceedings pending before the Debt Recovery Tribunal and pursuant to the said settlement, IDBI Bank has accepted a onetime settlement offer of the applicant. He also states that the

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This is a digitally signed order.





entire amount towards the one time settlement with IDBI Bank has already been deposited with the IDBI Bank, who has also released the title deeds in respect of the applicant's property. All other relevant facts with regard to the applicant's dispute with the IDBI Bank and its current status as having been properly resolved on terms are also set down in paragraphs 3 and 4 of this application. He also states that in any case, the applicant is dominus litis with regard to Co. Appl. No. 2957/2015. The applicant now prays that the aforesaid Co.Appl. No.2957/2015 be permitted to be withdrawn.

Looking to the circumstances, and as prayed, Co. Appl. No. 2967/2016 is allowed and Co. Appl. No.2957/2015 that had been initiated by the applicant seeking impleadment of IDBI Bank is dismissed as withdrawn.

The next date of 13th January, 2017 in this application stands cancelled.

Both Co. Appl. Nos. 2967/2016 & 2957/2015 are disposed off.

SUDERSHAN KUMAR MISRA, J.

AUGUST 12, 2016 rd

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